CLW Employees Punished for Collection of Subscription for Trade Union

5780. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether employees at CLW have been punished, charge-sheeted or placed under suspension for collecting subscription for a registered trade union, the C.L.W. Labour Union;

(b) whether Railway Service Conduct Rules, 1966 prohibit the Railway employees to collect subscription for trade unions registered under T.U. Act, 1926; and

(c) if so, how the collections are made for trade union in the Railways?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

कोयले पर आधारित उर्वरक कारखाने की स्थापना

5781. श्री एस० एस० सोमानी : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश में कोयले पर आधारित उर्वरक कारखाने स्थापित करने के लिए पहले की है ;

(ख) क्या ऐसी परियोजना के लिए देश में स्वदेशी प्रोद्योगिकी उपलब्ध है ; और

(ग) यदि हां, तो उसका ब्यौरा क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) इस समय कोयले पर आधारित तीन उर्वरक संयंत्र, अर्थात् रामागुण्डम, तालचर और कोरबा जिनमें से प्रत्येक की क्षमता यूरिया के रूप में प्रतिवर्ष 228,000 मी० टन नाइट्रोजन की है, कार्यान्वियन की विभिन्न स्तरों पर हैं । प्रथम दो प्रायोजनाओं द्वारा 1978 के मध्य तक उत्पादन आरम्भ करने की आशा है ।

(ख) और (ग) . सम्भरण सामग्री के रूप में कोयले पर आधारित उर्वरकों के वाणिज्यिक उत्पादन के लिये प्रक्रिया की जानकारी को अभी देश में स्थापित नहीं किया गया है ।

News Item Captioned "Judge in Ex-P. M's. Case Alleges Threat to Life"

5782. SHRI R. K. MHALGI:
DR. VASANT KUMAR PANDIT:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item appearing in the *Times of India*, dated July 18, 1977 under the caption 'Judge in ex-P.M.'s case alleges threat to life'; and

(b) if so, the reaction of Government thereon and what action is contemplated against this unconstitutional act?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir

(b) Government's attention has also been drawn to Mr. Justice V. R. Krishna Iyer's letter to the Editor appearing in the *Times of India* dated 19-7-1977 in respect of the above news item. However, adequate arrangements exist for the security of the Judges of the Supreme Court.